

# **THE MIZORAM LOKAYUKTA (AMENDMENT) BILL, 2024**

## **A Bill**

further to amend the Mizoram Lokayukta Act, 2014.

Be it enacted by the Legislative Assembly of Mizoram in the Seventy Fifth Year of the Republic of India as follows, namely:-

### **1. Short Title, Extent and Commencement.-**

- (1) This Act may be called the Mizoram Lokayukta (Amendment) Act, 2024
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on the date of publication in the Official Gazette.

### **2. Amendment to section 2.-**

In section 2 of the Mizoram Lokayukta Act, 2014 (hereinafter referred to as the principal Act).-

- (1) In clause (f) of sub-section (1), for the words, figures and symbol “Indian Penal Code (Act 45 of 1860)” the words, figures and symbol “Bharatiya Nyaya Sanhita, 2023” shall be substituted.
- (2) In clause (h) of sub-section (1), for the words, figures and symbol “clause (h) of section 2 of the Code of Criminal Procedure, 1973” the words, figures and symbol “clause (l) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.
- (3) In sub-section (2), for the words “Indian Penal Code” the words, figures and symbol “Bharatiya Nyaya Sanhita, 2023” shall be substituted.

### **3. Amendment to section 11.B.-**

In sub-section (3) of section 11.B of the principal Act, for the words, figures and symbol “section 173 of the Code of Criminal Procedure, 1973” the words, figures and symbol “section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

### **4. Amendment to section 19.-**

In sub-section (6) of section 19 of the principal Act, for the words, figures and symbol “section 173 of the Code of Criminal Procedure, 1973” the words, figures and symbol “section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

### **5. Amendment to section 22.-**

- (1) In sub-section(1) of section 22 of the principal Act, for the words, figures and symbol “section 197 of the Code of Criminal Procedure, 1973” the words, figures and symbol “section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

(2) In sub-section (2) of section 22 of the principal Act, for the words, figures and symbol “section 197 of the Code of Criminal Procedure, 1973” the words, figures and symbol “section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

**6. Amendment to section 23.-**

In section 23 of the principal Act, for the words “the Indian Penal Code” the words, figures and symbol “Bharatiya Nyaya Sanhita, 2023” shall be substituted.

**7. Amendment to section 26.-**

In sub-section (1) of section 26 of the principal Act, for the word “CrPC” the words, figures and symbol “Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

**8. Amendment to section 27.-**

In sub-section (2) of section 27 of the principal Act, for the words, figures and symbol “section 193 of the Indian Penal Code (Act 45 of 1860)” the words, figures and symbol “section 229 of the Bharatiya Nyaya Sanhita, 2023” shall be substituted.

**9. Amendment to section 35.-**

In sub-section (1) of section 35 of the principal Act, for the words, figures and symbol “the Code of Criminal Procedure, 1973” the words, figures and symbol “Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

**10. Amendment to section 50.-**

In section 50 of the principal Act, for the words and figures “section 21 of the Indian Penal Code” the words, figures and symbol “section 2 (28) of the Bharatiya Nyaya Sanhita, 2023” shall be substituted.